

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 7/AM15
SCHEDULED TO BE HELD ON 14.05.2014
(HELD ON 13.05.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **7/87-NC-7/2014** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled to be held on 14.05.2014 (held on 13.05.2014)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. **6/AM15 held on 07.05.2014.**

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

1

Case No.:2/20/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved														
HQ File :01/87/050/00163/AM14/	RLA File :05/23/040/00277/AM13/	Lic.No/Date:0510338580 07.11.2012	Defer Date:														
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/59/2013-PC-II dated 13.05.2014, the Committee approved following adhoc norms:																	
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="2">Polyolefin Shrink Film</td><td rowspan="2">1 kg</td><td>1. Polyethylene Resin</td><td>0.735 kg</td></tr><tr><td>2. Polypropylene Resin</td><td>0.315 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyolefin Shrink Film	1 kg	1. Polyethylene Resin	0.735 kg	2. Polypropylene Resin	0.315 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Polyolefin Shrink Film	1 kg	1. Polyethylene Resin	0.735 kg														
		2. Polypropylene Resin	0.315 kg														
RLA may take consequential action as per Policy / Procedures.																	

2	Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date:28.05.2014
	Decision: A D/L No. 46011/60/2013-PC-II, dated 13.01.2014 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 29.04.2014. Comments awaited from D/o C&PC.			

	Case No.:1/3/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
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3	HQ File :01/87/050/00011/AM15/	RLA File :09/24/040/00019/AM14/	Lic.No/Date:0910056188 31.05.2013	Defer Date:04.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 21.06.2013. Comments awaited from D/o C&PC.				

4

Case No.:1/1/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																
HQ File :01/87/050/00520/AM14/	RLA File :03/94/040/01143/AM13/	Lic.No/Date:0310741194 11.07.2013	Defer Date:																
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 48/87-ALC1/2013 dated 26.02.2014 in Case No. 8/37/87-ALC1/2013, following adhoc norms are approved :																			
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="3">Polyethylene Compound Grade BS 0366</td><td rowspan="3">1 Kg</td><td>1. HDPE Granules</td><td>0.850 kg</td></tr><tr><td>2. Ethyl Vinyl Acetate</td><td>0.150 kg</td></tr><tr><td>3. Carbon Black</td><td>0.025 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Compound Grade BS 0366	1 Kg	1. HDPE Granules	0.850 kg	2. Ethyl Vinyl Acetate	0.150 kg	3. Carbon Black	0.025 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyethylene Compound Grade BS 0366	1 Kg	1. HDPE Granules	0.850 kg																
		2. Ethyl Vinyl Acetate	0.150 kg																
		3. Carbon Black	0.025 kg																
RLA may take consequential action as per Policy / Procedures.																			

5	Case No.: 41/33/87-ALC1/2013	Party Name:UNISTAR DISTRIBUTORS PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00319/AM14/	RLA File :30/24/040/00020/AM14/	Lic.No/Date:3010095757 30.07.2013	Defer Date:11.06.2014
	Decision: A D/L No. 7(300)/2013-TSW dated 12.05.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

6	Case No.: 15/25/87-ALC1/2013	Party Name:ST.MARYS RUBBERS PVT.LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
	HQ File :01/87/050/00213/AM14/	RLA File :10/24/040/00029/AM14/	Lic.No/Date:1010054321 06.08.2013	Defer Date:
	Decision: As per the written comments furnished by the DIPP vide their letter No. 7/251/2013/TSW dated 08.05.2014, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Surgical Rubber Latex Gloves (21.5 gms / per pair weight)	1 kg	High Ammonia Latex Wet (60%)	928.228 MT
RLA may take consequential action as per Policy / Procedures.			

7	Case No.:15/29/87-ALC1/2013	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00239/AM14/	RLA File :05/23/040/00165/AM14/	Lic.No/Date:0510364980 09.09.2013	Defer Date:04.06.2014
	Decision: A D/L No. 46011/90/2013-PC-II, dated 28.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 29.04.2014. Comments awaited from D/o C&PC.			

8	Case No.:32/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Rejected
	HQ File :01/87/050/00256/AM14/	RLA File :08/24/040/00229/AM14/	Lic.No/Date:0810124735 12.09.2013	Defer Date:
	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 10.12.2013 and 12.03.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

9	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 18.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

10	Case No.:37/29/87-ALC1/2013	Party Name:EXECHON	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Rejected
	HQ File :01/87/050/00261/AM14/	RLA File :34/24/040/00115/AM14/	Lic.No/Date:3410037915 13.09.2013	Defer Date:
	Decision: A D/L No. 46011/88/2013-PC.II dated 29.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 and 28.03.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

	Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
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11	HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:04.06.2014
	Decision: The firm was requested vide this office letter dated 04.04.2014 to furnish NOC from MOEF. The requisite information still awaited from the firm.			

12	Case No.:1/32/87-ALC1/2013	Party Name:VINAYAK POLYMERS	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00277/AM14/	RLA File :13/24/040/00027/AM14/	Lic.No/Date:1310044599 03.10.2013	Defer Date:04.06.2014
	Decision: A D/L No. 46011/92/2013-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.01.2013 and 12.03.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:4/42/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00390/AM14/	RLA File :03/95/040/00664/AM13/	Lic.No/Date:0310752321 04.10.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/30/2012-PC.II dated 28.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

14	Case No.:6/33/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date:0510367739	Defer Date:04.06.2014

Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.

15	Case No.: 43/33/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Rejected
	HQ File :01/87/050/00321/AM14/	RLA File :30/24/040/00031/AM14/	Lic.No/Date:3010097491 10.10.2013	Defer Date:
	Decision: A D/L No. 7(299)/2013-TSW dated 11.12.2013 was issued by DIPP to firm. This was followed by Reminder from DGFT on 06.01.2014 and 12.03.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

16	Case No.: 44/33/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Rejected
	HQ File :01/87/050/00322/AM14/	RLA File :30/24/040/00032/AM14/	Lic.No/Date:3010097492 10.10.2013	Defer Date:
	Decision: A D/L No. 7(299)/2013-TSW dated 11.12.2013 was issued by DIPP to firm. This was followed by Reminder from DGFT on 06.01.2014 and 12.03.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to			

reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

17	Case No.:1/35/87-ALC1/2013	Party Name:G B RUBBER PRODUCTS	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	Defer Date:28.05.2014
	Decision: A D/L No. 12(7)/11-TSW dated 20.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT to firm on 07.02.2014 and 02.04.2014 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

18	Case No.:17/41/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
	HQ File :01/87/050/00380/AM14/	RLA File :10/24/040/00044/AM14/	Lic.No/Date:1010055211 22.10.2013	Defer Date:
	Decision: As per the written comments furnished by the DIPP vide their letter No. 7/308/2013/TSW dated 12.05.2014, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Indian Standard Natural	55.00 MT	Natural Rubber Thick Brown	46.2 MT

Rubber ISNR – 10

Crepe 2X

RLA may take consequential action as per Policy / Procedures.

Case No.:16/2/87-ALC1/2014

Party Name:MALAYA RUB-TECH
INDUSTRIES

Meet No/Date:7/87-ALC1/2014
13.05.2014

Status: Approved

HQ File :01/87/050/00548/AM14/

RLA File :10/24/040/00051/AM14/

Lic.No/Date:1010055319
30.10.2013

Defer Date:

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/308/2013/TSW dated 13.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Indian Standard Natural Rubber ISNR – 10	171.00 MT	Natural Rubber Thick Blanket Crepe No. 2X	143.64 MT

RLA may take consequential action as per Policy / Procedures.

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Case No.:14/41/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																				
HQ File :01/87/050/00377/AM14/	RLA File :08/24/040/00362/AM14/	Lic.No/Date:0810126572 20.11.2013	Defer Date:																				
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 42/87-ALC1/2013 dated 16.01.2014 in Case No. 39/33/87-ALC1/2013, following adhoc norms are approved :																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">Alkyd Resin F-4038 AN (Resin Content 70 ± 2%)</td><td rowspan="5">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.322 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.202 kg</td></tr><tr><td>3. Pentaerithritol</td><td>0.181 kg</td></tr><tr><td>4. Benzoic Acid</td><td>0.060 kg</td></tr><tr><td>5. Toluene</td><td>0.315 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin F-4038 AN (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.322 kg	2. Phthalic Anhydride	0.202 kg	3. Pentaerithritol	0.181 kg	4. Benzoic Acid	0.060 kg	5. Toluene	0.315 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Alkyd Resin F-4038 AN (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.322 kg																				
		2. Phthalic Anhydride	0.202 kg																				
		3. Pentaerithritol	0.181 kg																				
		4. Benzoic Acid	0.060 kg																				
		5. Toluene	0.315 kg																				
RLA may take consequential action as per Policy / Procedures.																							

21	Case No.:1/36/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00333/AM14/	RLA File :30/24/040/00026/AM14/	Lic.No/Date:3010098428 21.11.2013	Defer Date:11.06.2014
	Decision: A D/L No. 7(17)/2014-TSW dated 31.01.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 11.03.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

22	Case No.:19/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
	HQ File :01/87/050/00354/AM14/	RLA File :04/24/040/00170/AM14/	Lic.No/Date:0410152116 21.11.2013	Defer Date:
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/112/2013-PC-II dated 13.05.2014, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyether Polyol F 6522	1 kg	1. Propylene Oxide	0.8680 kg
		2. Glycerine	0.0120 kg
		3. Antioxidant - Irgastab PUR 55	0.0020 kg
		4. Sodium Acid Pyro Phosphate	0.0080 kg

RLA may take consequential action as per Policy / Procedures.
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Case No.:20/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00355/AM14/	RLA File :04/24/040/00171/AM14/	Lic.No/Date:0410152160 21.11.2013	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/112/2013-PC-II dated 13.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Empeyol HST 200/11	1 kg	1. Stepanpol PS 3152	0.1050 kg
		2. Silicone Surfactant AK 8832 / Tegostab B 8474	0.0140 kg
		3. Strucksilon KOCT 15 / Kosmos 75 / Dabco K – 15	0.0030 kg
		4. Polycat 5 / Toyocat 5 / PM Deta	0.0034 kg
		5. HCFC 141B	0.2500 kg
		6. Propylene Oxide	0.4040 kg
		7. Polycat 8 / Jeffcat DMCHA	0.0050 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:21/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																		
HQ File :01/87/050/00356/AM14/	RLA File :04/24/040/00180/AM14/	Lic.No/Date:0410152157 21.11.2013	Defer Date:																		
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/112/2013-PC-II dated 13.05.2014, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Polyol F 3002</td><td rowspan="4">1 kg</td><td>1. Propylene Oxide</td><td>0.9290 kg</td></tr><tr><td>2. Glycerine</td><td>0.0300 kg</td></tr><tr><td>3. Antioxidant - Irgastab PUR 55</td><td>0.0045 kg</td></tr><tr><td>4. Sodium Acid Pyro Phosphate</td><td>0.0070 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyol F 3002	1 kg	1. Propylene Oxide	0.9290 kg	2. Glycerine	0.0300 kg	3. Antioxidant - Irgastab PUR 55	0.0045 kg	4. Sodium Acid Pyro Phosphate	0.0070 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Polyol F 3002	1 kg	1. Propylene Oxide	0.9290 kg																		
		2. Glycerine	0.0300 kg																		
		3. Antioxidant - Irgastab PUR 55	0.0045 kg																		
		4. Sodium Acid Pyro Phosphate	0.0070 kg																		
RLA may take consequential action as per Policy / Procedures.																					

25	Case No.:15/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

26	Case No.:16/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:7/87-ALC1/2014 14.05.2014	Status: Deferred
	HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:5/47/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved														
HQ File :01/87/050/00446/AM14/	RLA File :26/24/040/00002/AM14/	Lic.No/Date:2610012230 29.11.2013	Defer Date:														
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 13.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Flosperse 3000A (% Non Volatile Solids 51.5 ± 2%)</td><td rowspan="2">1 kg</td><td>1. Acrylic Acid</td><td>0.461 kg</td></tr><tr><td>2. Sodium Hypo Phosphite</td><td>0.026 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Flosperse 3000A (% Non Volatile Solids 51.5 ± 2%)	1 kg	1. Acrylic Acid	0.461 kg	2. Sodium Hypo Phosphite	0.026 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Flosperse 3000A (% Non Volatile Solids 51.5 ± 2%)	1 kg	1. Acrylic Acid	0.461 kg														
		2. Sodium Hypo Phosphite	0.026 kg														
RLA may take consequential action as per Policy / Procedures.																	

Case No.:6/47/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00447/AM14/	RLA File :26/24/040/00003/AM14/	Lic.No/Date:2610012231 29.11.2013	Defer Date:

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 36/87-ALC1/2013 dated 03.12.2013 in Case No. 3/29/87-ALC1/2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PHPAL (% Non Volatile Solids 36.5 ± 3.5%)	1 kg	1. Acrylamide 50 HST (50% water solution of Acrylamide)	0.3700 kg
		2. Acrylic acid	0.0810 kg
		3. Hydro Seal G 250 H	0.2367 kg
		4. Lutensol TO 89	0.0230 kg
		5. Sodium Hypo phosphate	0.0007 kg
		6. Hypermer 2296	0.0038 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:7/47/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00448/AM14/	RLA File :26/24/040/00004/AM14/	Lic.No/Date:2610012232 29.11.2013	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/141/2005-PC-II dated 13.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
FL 640 (% Non Volatile Solids 47.5 ± 2%)	1 kg	1. Acrylamide 50 HST (50% water solution of Acrylamide)	0.189 kg
		2. ADAM MeCI 80	0.394 kg
		3. Lutensol TO 89	0.020 kg
		4. Dehydol LT – 5	0.00525 kg
		5. Hypermer 2296	0.0038 kg
		6. Hydroseal G 250 H	0.2340 kg
RLA may take consequential action as per Policy / Procedures.			

30	Case No.: 21/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00415/AM14/	RLA File :03/94/040/00642/AM14/	Lic.No/Date:0310760739 05.12.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

31	Case No.: 22/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00416/AM14/	RLA File :03/94/040/00645/AM14/	Lic.No/Date:0310760710 05.12.2013	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

	Case No.: 29/46/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
	HQ File :01/87/050/00423/AM14/	RLA File :03/94/040/00758/AM14/	Lic.No/Date:0310760747 05.12.2013	Defer Date:
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2008-PC-II dated			

12.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	1 kg	1. LDPE Granules	0.990 kg
		2. Dicumyl Peroxide (DCP)	0.020 kg
		3. Antioxidant	0.010 kg
RLA may take consequential action as per Policy / Procedures.			

33	Case No.:1/38/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00362/AM14/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410152902 13.12.2013	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.01.2014. Comments awaited from D/o C&PC.			

34	Case No.:6/50/87-ALC1/2013	Party Name:RALLIS INDIA LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00485/AM14/	RLA File :03/95/040/00661/AM14/	Lic.No/Date:0310762430 18.12.2013	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

35	Case No.: 4/47/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00445/AM14/	RLA File :04/24/040/00188/AM14/	Lic.No/Date:0410153495 24.12.2013	Defer Date:28.05.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

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Case No.:3/47/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved														
HQ File :01/87/050/00444/AM14/	RLA File :04/24/040/00266/AM10/	Lic.No/Date:0410153669 30.12.2013	Defer Date:														
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 13.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">30% Glass Fibre Filled Polyamide – 6 Compounded Chips (Tufnyl SGF 30 E Black)</td><td rowspan="2">1 kg</td><td>1. Polyamide – 6 / Nylon – 6 Chips</td><td>0.6765 kg</td></tr><tr><td>2. Glass Fibre Chopped Strands</td><td>0.3075 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	30% Glass Fibre Filled Polyamide – 6 Compounded Chips (Tufnyl SGF 30 E Black)	1 kg	1. Polyamide – 6 / Nylon – 6 Chips	0.6765 kg	2. Glass Fibre Chopped Strands	0.3075 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
30% Glass Fibre Filled Polyamide – 6 Compounded Chips (Tufnyl SGF 30 E Black)	1 kg	1. Polyamide – 6 / Nylon – 6 Chips	0.6765 kg														
		2. Glass Fibre Chopped Strands	0.3075 kg														
RLA may take consequential action as per Policy / Procedures.																	

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Case No.:4/50/87-ALC1/2013	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved												
HQ File :01/87/050/00483/AM14/	RLA File :03/94/040/00839/AM14/	Lic.No/Date:0310763641 30.12.2013	Defer Date:												
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/29/2014-PC-II dated 12.05.2014, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Articles made of natural polymer namely Bags / Sacus made of Ecoflex / Ecovio</td><td>1 kg</td><td>Natural Polymer namely Ecoflex / Ecovio Granules</td><td>1.05 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Articles made of natural polymer namely Bags / Sacus made of Ecoflex / Ecovio	1 kg	Natural Polymer namely Ecoflex / Ecovio Granules	1.05 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Articles made of natural polymer namely Bags / Sacus made of Ecoflex / Ecovio	1 kg	Natural Polymer namely Ecoflex / Ecovio Granules	1.05 kg												
RLA may take consequential action as per Policy / Procedures.															

Case No.:20/50/87-ALC1/2013	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00499/AM14/	RLA File :03/95/040/00499/AM13/	Lic.No/Date:0310763767 31.12.2013	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/10/2005-PC-II dated 12.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylate Emulsion (Solid Content 45 ± 1%) (Packed in Drums)	1 kg	1. Butyl Acrylate	0.2060 kg
		2. Styrene Monomer	0.2060 kg
		3. Acrylic Acid	0.00485 kg
		4. Acrylamide	0.0103 kg
		5. Surfactant	0.0377 kg
		6. Potassium Per Sulphate	0.00165 kg
		7. Methyl Methacrylate	0.0010 kg
		8. Silquest Silane 172 / Geniosil GF 56 (Organo Functional)	0.0100 kg
		9. HDPE Granules (Blow Moulding Grade)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

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39	Case No.: 4/51/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00505/AM14/	RLA File :03/94/040/00805/AM14/	Lic.No/Date:0310763791 31.12.2013	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

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Case No.:10/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved														
HQ File :01/87/050/00404/AM14/	RLA File :04/24/040/00208/AM14/	Lic.No/Date:0410153795 01.01.2014	Defer Date:														
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 31.03.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">30% Glass Fibre Filled Nylon – 6 Compound (Tufhyl SGF 30 E Black)</td><td rowspan="2">1 kg</td><td>1. Nylon – 6 Chips / Granules</td><td>0.65600 kg</td></tr><tr><td>2. Glass Fibre / Chopped Strands</td><td>0.30750 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	30% Glass Fibre Filled Nylon – 6 Compound (Tufhyl SGF 30 E Black)	1 kg	1. Nylon – 6 Chips / Granules	0.65600 kg	2. Glass Fibre / Chopped Strands	0.30750 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
30% Glass Fibre Filled Nylon – 6 Compound (Tufhyl SGF 30 E Black)	1 kg	1. Nylon – 6 Chips / Granules	0.65600 kg														
		2. Glass Fibre / Chopped Strands	0.30750 kg														
RLA may take consequential action as per Policy / Procedures.																	

Case No.:11/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00405/AM14/	RLA File :04/24/040/00209/AM14/	Lic.No/Date:0410153793 01.01.2014	Defer Date:
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated			

31.03.2014, the Committee **approved** following adhoc norms:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre Filled Nylon – 6 Compound (Tufnyl SGF 30 E Black)	1 kg	1. Nylon – 6 Chips / Granules	0.65600 kg
		2. Glass Fibre / Chopped Strands	0.30750 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.: 45/46/87-ALC1/2013	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
HQ File :01/87/050/00439/AM14/	RLA File :30/24/040/00044/AM14/	Lic.No/Date:3010099609 03.01.2014	Defer Date:28.05.2014
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014 and 01.05.2014. Comments awaited from D/o C&PC.			

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Case No.: 11/50/87-ALC1/2013	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
HQ File :01/87/050/00490/AM14/	RLA File :03/95/040/00795/AM14/	Lic.No/Date:0310764684 06.01.2014	Defer Date:04.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

44	Case No.:4/52/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00510/AM14/	RLA File :03/94/040/00863/AM14/	Lic.No/Date:0310766908 20.01.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.			

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Case No.:5/52/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00511/AM14/	RLA File :03/94/040/00864/AM14/	Lic.No/Date:0310766913 20.01.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2008/PC-II dated 12.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg
		2. Tri-Methoxy Vinyl Silane	0.0140 kg
		3. Dicumyl Peroxide (DCP)	0.0008 kg
		4. Antioxidant	0.0008 kg

RLA may take consequential action as per Policy / Procedures.

46	Case No.: 19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

47	Case No.: 20/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00539/AM14/	RLA File :26/24/040/00008/AM14/	Lic.No/Date:2610012324 20.01.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

48	Case No.: 21/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00540/AM14/	RLA File :26/24/040/00009/AM14/	Lic.No/Date:2610012325 20.01.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

Case No.: 6/52/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00512/AM14/	RLA File :03/94/040/00865/AM14/	Lic.No/Date:0310767107 21.01.2014	Defer Date:

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2013 dated 15.05.2013 in Case No. 4/7/87-ALC1/2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound for Pipes Type PEX B	1 kg	1. HDPE Granules	0.9884 kg
		2. Tri-Methoxyvinylsilane	0.0250 kg
		3. Luperox 101 (Terc Butyle Peroxides Hexene)	0.0008 kg
		4. Antioxidant	0.0008 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.: 7/52/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00513/AM14/	RLA File :03/94/040/00870/AM14/	Lic.No/Date:0310767109 21.01.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2008/PC-II dated 12.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg
		2. Tri-Methoxy Vinyl Silane	0.0140 kg
		3. Dicumyl Peroxide (DCP)	0.0008 kg
		4. Antioxidant	0.0008 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:12/52/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00518/AM14/	RLA File :03/94/040/00947/AM14/	Lic.No/Date:0310767550 23.01.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007/PC-II dated 12.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXAMOL OTDA 401 Polyether Polyol	1 kg	1. Propylene Oxide	0.7710 kg
		2. Ortho Toluenediamine (OTDA)	0.1974 kg

		3. Triethanolamine	0.0846 kg
	RLA may take consequential action as per Policy / Procedures.		

52	Case No.:1/45/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00393/AM14/	RLA File :26/24/040/00010/AM14/	Lic.No/Date:2610012344 24.01.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.			

53	Case No.:2/45/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00394/AM14/	RLA File :31/83/040/00198/AM14/	Lic.No/Date:3110062306 27.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

54	Case No.:19/2/87-ALC1/2014	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00551/AM14/	RLA File :56/24/040/00031/AM14/	Lic.No/Date:5610003636 27.01.2014	Defer Date:04.06.2014

Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.

55	Case No.: 9/2/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00009/AM15/	RLA File :31/83/040/00192/AM14/	Lic.No/Date:3110062305 27.01.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

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Case No.:8/52/87-ALC1/2013	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																
HQ File :01/87/050/00514/AM14/	RLA File :03/94/040/00919/AM14/	Lic.No/Date:0310768189 28.01.2014	Defer Date:																
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 12.05.2014, the Committee approved following adhoc norms:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyamide Resin Crayamid 115 -100</td><td rowspan="3">1 kg</td><td>1. Dimer Acid</td><td>0.6740 kg</td></tr><tr><td>2. Soya Fatty Acid</td><td>0.1300 kg</td></tr><tr><td>3. Triethylene Tetramine</td><td>0.2821 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyamide Resin Crayamid 115 -100	1 kg	1. Dimer Acid	0.6740 kg	2. Soya Fatty Acid	0.1300 kg	3. Triethylene Tetramine	0.2821 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyamide Resin Crayamid 115 -100	1 kg	1. Dimer Acid	0.6740 kg																
		2. Soya Fatty Acid	0.1300 kg																
		3. Triethylene Tetramine	0.2821 kg																
RLA may take consequential action as per Policy / Procedures.																			

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Case No.:11/52/87-ALC1/2013	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																								
HQ File :01/87/050/00517/AM14/	RLA File :03/94/040/00925/AM14/	Lic.No/Date:0310768193 28.01.2014	Defer Date:																								
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 12.05.2014, the Committee approved following adhoc norms:																											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="7">Polyester Resin Synolac E 1239-65 B / Synolac 9605S-65 / Synolac 20105 - 65</td><td rowspan="7">1 kg</td><td>1. Glycerine</td><td>0.0364 kg</td></tr><tr><td>2. Neopentyl Glycol</td><td>0.2674 kg</td></tr><tr><td>3. Adipic Acid</td><td>0.1168 kg</td></tr><tr><td>4. Phthalic Anhydride</td><td>0.3092 kg</td></tr><tr><td>5. Mixed Xylene</td><td>0.0234 kg</td></tr><tr><td>6. Solvent Naptha (C 9)</td><td>0.2659 kg</td></tr><tr><td>7. Butyl Cellosolve</td><td>0.0666 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyester Resin Synolac E 1239-65 B / Synolac 9605S-65 / Synolac 20105 - 65	1 kg	1. Glycerine	0.0364 kg	2. Neopentyl Glycol	0.2674 kg	3. Adipic Acid	0.1168 kg	4. Phthalic Anhydride	0.3092 kg	5. Mixed Xylene	0.0234 kg	6. Solvent Naptha (C 9)	0.2659 kg	7. Butyl Cellosolve	0.0666 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																								
Polyester Resin Synolac E 1239-65 B / Synolac 9605S-65 / Synolac 20105 - 65	1 kg	1. Glycerine	0.0364 kg																								
		2. Neopentyl Glycol	0.2674 kg																								
		3. Adipic Acid	0.1168 kg																								
		4. Phthalic Anhydride	0.3092 kg																								
		5. Mixed Xylene	0.0234 kg																								
		6. Solvent Naptha (C 9)	0.2659 kg																								
		7. Butyl Cellosolve	0.0666 kg																								
RLA may take consequential action as per Policy / Procedures.																											

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Case No.:5/1/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																
HQ File :01/87/050/00524/AM14/	RLA File :03/95/040/00619/AM14/	Lic.No/Date:0310768438 29.01.2014	Defer Date:																
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/63/2008-PC-II dated 13.05.2014, the Committee approved following adhoc norms:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Styrene Acrylic Copolymer Emulsion Stabilized with Emulsifier having solid content of 58 ± 2%</td><td rowspan="3">1 kg</td><td>1. Styrene</td><td>0.1292 kg</td></tr><tr><td>2. Butyl Acrylic Monomer</td><td>0.4235 kg</td></tr><tr><td>3. Acrylamide</td><td>0.0116 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Styrene Acrylic Copolymer Emulsion Stabilized with Emulsifier having solid content of 58 ± 2%	1 kg	1. Styrene	0.1292 kg	2. Butyl Acrylic Monomer	0.4235 kg	3. Acrylamide	0.0116 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Styrene Acrylic Copolymer Emulsion Stabilized with Emulsifier having solid content of 58 ± 2%	1 kg	1. Styrene	0.1292 kg																
		2. Butyl Acrylic Monomer	0.4235 kg																
		3. Acrylamide	0.0116 kg																
RLA may take consequential action as per Policy / Procedures.																			

Case No.:21/49/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00473/AM14/	RLA File :04/24/040/00232/AM14/	Lic.No/Date:0410154696 30.01.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 13.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon – 6 Unfilled High Impact Compounded Chips (Tufnyl SST 35 Naturals)	1 kg	1. Nylon – 6 Chips	0.7790 kg
		2. Impact Modifier	0.1025 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:19/50/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00498/AM14/	RLA File :04/24/040/00164/AM14/	Lic.No/Date:0410154695 30.01.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 13.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre Filled Nylon – 6 Compound (SGF– 30 Black)	1 kg	1. Nylon – 6 Chips	0.6560 kg
		2. Glass Fibre Chopped Strands	0.3075 kg
RLA may take consequential action as per Policy / Procedures.			

61	Case No.:3/52/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00509/AM14/	RLA File :03/94/040/00643/AM14/	Lic.No/Date:0310768726 31.01.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.			

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Case No.:9/52/87-ALC1/2013	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																
HQ File :01/87/050/00515/AM14/	RLA File :03/94/040/00920/AM14/	Lic.No/Date:0310768718 31.01.2014	Defer Date:																
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 12.05.2014, the Committee approved following adhoc norms:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Polyamide Resin Crayamid 125 - 100</td><td rowspan="3">1 kg</td><td>1. Dimer Acid</td><td>0.6630 kg</td></tr><tr><td>2. Soya Fatty Acid</td><td>0.0806 kg</td></tr><tr><td>3. Triethylene Tetramine</td><td>0.3420 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyamide Resin Crayamid 125 - 100	1 kg	1. Dimer Acid	0.6630 kg	2. Soya Fatty Acid	0.0806 kg	3. Triethylene Tetramine	0.3420 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyamide Resin Crayamid 125 - 100	1 kg	1. Dimer Acid	0.6630 kg																
		2. Soya Fatty Acid	0.0806 kg																
		3. Triethylene Tetramine	0.3420 kg																
RLA may take consequential action as per Policy / Procedures.																			

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Case No.:10/52/87-ALC1/2013	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																						
HQ File :01/87/050/00516/AM14/	RLA File :03/94/040/00921/AM14/	Lic.No/Date:0310768724 31.01.2014	Defer Date:																						
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 12.05.2014, the Committee approved following adhoc norms:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">Alkyd Resin Synolac 79S-55</td><td rowspan="6">1 kg</td><td>1. Soya Fatty Acid</td><td>0.2620 kg</td></tr><tr><td>2. Penta Erythritol</td><td>0.1340 kg</td></tr><tr><td>3. Benzoic Acid</td><td>0.0628 kg</td></tr><tr><td>4. Phthalic Anhydride</td><td>0.1457 kg</td></tr><tr><td>5. Mixed Xylene</td><td>0.0185 kg</td></tr><tr><td>6. Mineral Turpentine Oil (MTO)</td><td>0.4403 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin Synolac 79S-55	1 kg	1. Soya Fatty Acid	0.2620 kg	2. Penta Erythritol	0.1340 kg	3. Benzoic Acid	0.0628 kg	4. Phthalic Anhydride	0.1457 kg	5. Mixed Xylene	0.0185 kg	6. Mineral Turpentine Oil (MTO)	0.4403 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Alkyd Resin Synolac 79S-55	1 kg	1. Soya Fatty Acid	0.2620 kg																						
		2. Penta Erythritol	0.1340 kg																						
		3. Benzoic Acid	0.0628 kg																						
		4. Phthalic Anhydride	0.1457 kg																						
		5. Mixed Xylene	0.0185 kg																						
		6. Mineral Turpentine Oil (MTO)	0.4403 kg																						
RLA may take consequential action as per Policy / Procedures.																									

64	Case No.: 46/46/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00440/AM14/	RLA File :34/24/040/00267/AM14/	Lic.No/Date:3410039175 03.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 20.02.2014. Comments awaited from D/o C&PC.			

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Case No.:22/1/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00541/AM14/	RLA File :31/83/040/00151/AM14/	Lic.No/Date:3110062396 04.02.2014	Defer Date:
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009/PC-II dated 13.05.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass Fiber Reinforced Flame Retardant (Non Blooming) PBT Compound (Arnite TV6 241 SN Black / White)	1 kg	1. PBT Chips/Granules	0.6458 kg
		2. Glass Fiber Chopped Strands	0.2060 kg
		3. Relevant Master Batch (Colourant)	0.0103 kg
		4. Loxiol G-32	0.0026 kg
		5. Saytex	0.0886 kg
		6. Antimony Trioxide	0.0664 kg
		7. Dyneon (Flow Modifier)	0.0103 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.: 23/1/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00542/AM14/	RLA File :31/83/040/00152/AM14/	Lic.No/Date:3110062398 04.02.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009/PC-II dated 13.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
10% Glass Fiber Reinforced PBT Compound (Arnite TV6 220 / FN.01.85/76510)	1 kg	1. PBT Chips / Granules	0.9050 kg
		2. Glass Fiber Chopped Strands	0.1030 kg
		3. Sactolith HDS (Pigment)	0.0180 kg
		4. Glycolube	0.0025 kg
		5. Bay Ferroz 110 M	0.0002 kg
		6. Light Fast Yellow 3 R	0.0007 kg

RLA may take consequential action as per Policy / Procedures.

67	Case No.:8/2/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00008/AM15/	RLA File :31/83/040/00153/AM14/	Lic.No/Date:3110062397 04.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

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Case No.:2/1/87-ALC1/2014	Party Name:POLYLINK POLYMERS(INDIA)LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved														
HQ File :01/87/050/00521/AM14/	RLA File :08/24/040/00469/AM14/	Lic.No/Date:0810128701 05.02.2014	Defer Date:														
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/34/2014-PC-II dated 12.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">1. XLPE Compound</td><td rowspan="4">1 kg</td><td>1. LLDPE Granules</td><td>1.016 kg</td></tr><tr><td>2. Vinyl Thrimethoxy Silane</td><td>0.0110 kg</td></tr><tr><td>3. Dicumyl Peroxide</td><td>0.0010 kg</td></tr><tr><td>4. Irganox</td><td>0.0020 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	1. XLPE Compound	1 kg	1. LLDPE Granules	1.016 kg	2. Vinyl Thrimethoxy Silane	0.0110 kg	3. Dicumyl Peroxide	0.0010 kg	4. Irganox	0.0020 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
1. XLPE Compound	1 kg	1. LLDPE Granules	1.016 kg														
		2. Vinyl Thrimethoxy Silane	0.0110 kg														
		3. Dicumyl Peroxide	0.0010 kg														
		4. Irganox	0.0020 kg														

2. XLPE Catalyst Compound	1 kg	1. LLDPE Granules	1.016 kg
		2. Di-n-Butyl-Tin Dilurate (DBTL)	0.0112 kg
RLA may take consequential action as per Policy / Procedures.			

69	Case No.:19/7/87-ALC1/2014	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00038/AM15/	RLA File :03/94/040/00981/AM14/	Lic.No/Date:0310769287 05.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

70	Case No.:20/7/87-ALC1/2014	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00039/AM15/	RLA File :03/94/040/00982/AM14/	Lic.No/Date:0310769295 05.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

71	Case No.:52/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00071/AM15/	RLA File :03/94/040/00862/AM14/	Lic.No/Date:0310769237 05.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

72	Case No.:5/51/87-ALC1/2013	Party Name:JAY SHREE CHAMUNDA MA PLASTIC	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00506/AM14/	RLA File :24/24/040/00011/AM14/	Lic.No/Date:2410040771 06.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2014. Comments awaited from D/o C&PC.			

73	Case No.:8/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00527/AM14/	RLA File :03/95/040/00848/AM14/	Lic.No/Date:0310769514 06.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

74	Case No.:22/49/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved							
	HQ File :01/87/050/00474/AM14/	RLA File :04/24/040/00238/AM14/	Lic.No/Date:0410154980 07.02.2014	Defer Date:							
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 13.05.2014, the Committee approved following adhoc norms:										
	<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>25% Mineral Filled Black Nylon – 6 Compounded</td><td>1 kg</td><td>Nylon – 6 Chips</td><td>0.700 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	25% Mineral Filled Black Nylon – 6 Compounded	1 kg	Nylon – 6 Chips
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
25% Mineral Filled Black Nylon – 6 Compounded	1 kg	Nylon – 6 Chips	0.700 kg								

Chips (Tufnyl SC 25 AI Black 951)

RLA may take consequential action as per Policy / Procedures.

75	Case No.:6/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00525/AM14/	RLA File :03/95/040/00839/AM14/	Lic.No/Date:0310769657 07.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

76	Case No.:2/2/87-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00002/AM15/	RLA File :03/95/040/00884/AM14/	Lic.No/Date:0310769642 07.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

77	Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/44/2006-PC.II dated 12.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

78	Case No.: 14/49/87-ALC1/2013	Party Name:SPERRY PLAST LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00466/AM14/	RLA File :05/24/040/00428/AM14/	Lic.No/Date:0510379129 12.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

79	Case No.: 2/51/87-ALC1/2013	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00503/AM14/	RLA File :34/24/040/00273/AM14/	Lic.No/Date:3410039280 17.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2014. Comments awaited from D/o C&PC.			

80	Case No.: 2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.			

81	Case No.: 24/7/87-ALC1/2014	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date:0310770961 19.02.2014	Defer Date: 04.06.2014

Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.

82	Case No.:53/7/87-ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00072/AM15/	RLA File :03/94/040/00903/AM14/	Lic.No/Date:0310771006 19.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

83	Case No.:4/1/87-ALC1/2014	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00523/AM14/	RLA File :03/95/040/00547/AM14/	Lic.No/Date:0310771135 20.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

84	Case No.:51/7/87-ALC1/2014	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00070/AM15/	RLA File :03/94/040/00832/AM14/	Lic.No/Date:0310771216 20.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

	Case No.:25/7/87-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
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85	HQ File :01/87/050/00044/AM15/	RLA File :03/94/040/01039/AM14/	Lic.No/Date:0310771313 21.02.2014	Defer Date: 04.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

86	Case No.:12/2/87-ALC1/2014	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00544/AM14/	RLA File :03/95/040/00937/AM14/	Lic.No/Date:0310771532 24.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

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Case No.:6/49/87-ALC1/2013	Party Name:ARMOR PLAST LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved												
HQ File :01/87/050/00458/AM14/	RLA File :07/24/040/00431/AM14/	Lic.No/Date:0710102412 25.02.2014	Defer Date:												
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/32/2014/PC-II dated 05.05.2014, the Committee approved following adhoc norms:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Trap Chamber / Rear Seal Cap</td><td>1 kg</td><td>PC Makrolon RX 2530</td><td>1.01 kg / kg content in the export product</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Trap Chamber / Rear Seal Cap	1 kg	PC Makrolon RX 2530	1.01 kg / kg content in the export product	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Trap Chamber / Rear Seal Cap	1 kg	PC Makrolon RX 2530	1.01 kg / kg content in the export product												
RLA may take consequential action as per Policy / Procedures.															

88	Case No.: 3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

89	Case No.: 20/2/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00552/AM14/	RLA File :34/24/040/00284/AM14/	Lic.No/Date:3410039347 25.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

90	Case No.: 57/7/87-ALC1/2014	Party Name:BA YER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00076/AM15/	RLA File :03/94/040/00978/AM14/	Lic.No/Date:0310771923 25.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

91	Case No.: 11/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00530/AM14/	RLA File :05/23/040/00453/AM14/	Lic.No/Date:0510380273	Defer Date:04.06.2014

Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.

92	Case No.:12/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00531/AM14/	RLA File :05/23/040/00454/AM14/	Lic.No/Date:0510380274 26.02.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

93

Case No.:14/1/87-ALC1/2014	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved														
HQ File :01/87/050/00533/AM14/	RLA File :05/24/040/00449/AM14/	Lic.No/Date:0510380461 27.02.2014	Defer Date:														
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 38/87-ALC1/2013 dated 20.12.2013 in Case No. 3/37/87-ALC1/2013, following adhoc norms are approved :																	
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="2">Powerplast RHF Resin</td><td rowspan="2">1 kg</td><td>1. Resorcinol</td><td>0.945 kg</td></tr><tr><td>2. Paraformaldehyde</td><td>0.2198 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Powerplast RHF Resin	1 kg	1. Resorcinol	0.945 kg	2. Paraformaldehyde	0.2198 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Powerplast RHF Resin	1 kg	1. Resorcinol	0.945 kg														
		2. Paraformaldehyde	0.2198 kg														
RLA may take consequential action as per Policy / Procedures.																	

94	Case No.:18/7/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00037/AM15/	RLA File :26/24/040/00011/AM14/	Lic.No/Date:2610012455 27.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

95	Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

96	Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

97	Case No.:18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	Defer Date:04.06.2014

Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.

98	Case No.: 10/1/87-ALC1/2014	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00529/AM14/	RLA File :04/24/040/00273/AM14/	Lic.No/Date:0410155775 03.03.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/33/2014-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

99	Case No.: 21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

100	Case No.: 22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

101

Case No.:26/7/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																
HQ File :01/87/050/00045/AM15/	RLA File :03/94/040/01051/AM14/	Lic.No/Date:0310772714 03.03.2014	Defer Date:																
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007/PC-II dated 12.05.2014, the Committee approved following adhoc norms:																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">EXAMOL OTDA 401 Polyether Polyol</td><td rowspan="3">1 kg</td><td>1. Propylene Oxide</td><td>0.7710 kg</td></tr><tr><td>2. Ortho Toluenediamine (OTDA)</td><td>0.1974 kg</td></tr><tr><td>3. Triethanolamine</td><td>0.0846 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	EXAMOL OTDA 401 Polyether Polyol	1 kg	1. Propylene Oxide	0.7710 kg	2. Ortho Toluenediamine (OTDA)	0.1974 kg	3. Triethanolamine	0.0846 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
EXAMOL OTDA 401 Polyether Polyol	1 kg	1. Propylene Oxide	0.7710 kg																
		2. Ortho Toluenediamine (OTDA)	0.1974 kg																
		3. Triethanolamine	0.0846 kg																
RLA may take consequential action as per Policy / Procedures.																			

102	Case No.: 22/50/87-ALC1/2013	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00501/AM14/	RLA File :31/83/040/00234/AM14/	Lic.No/Date:3110062929 04.03.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

103	Case No.:40/7/87-ALC1/2014	Party Name:MRK HEALTHCARE PVT. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00059/AM15/	RLA File :03/95/040/00969/AM14/	Lic.No/Date:0310772911 04.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.			

104	Case No.:23/7/87-ALC1/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00042/AM15/	RLA File :03/94/040/01007/AM14/	Lic.No/Date:0310773097 05.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

105

Case No.: 27/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved												
HQ File :01/87/050/00046/AM15/	RLA File :03/94/040/01055/AM14/	Lic.No/Date:0310773148 05.03.2014	Defer Date:												
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2008/PC-II dated 12.05.2014, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">XLPE Sioplas Compound</td><td rowspan="3">1 kg</td><td>1. LLDPE Granules</td><td>0.9994 kg</td></tr><tr><td>2. Tri-Methoxy Vinyl Silane</td><td>0.0140 kg</td></tr><tr><td>3. Dicumyl Peroxide (DCP)</td><td>0.0008 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg	2. Tri-Methoxy Vinyl Silane	0.0140 kg	3. Dicumyl Peroxide (DCP)	0.0008 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg												
		2. Tri-Methoxy Vinyl Silane	0.0140 kg												
		3. Dicumyl Peroxide (DCP)	0.0008 kg												

		4. Antioxidant	0.0008 kg
RLA may take consequential action as per Policy / Procedures.			

106

Case No.:28/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																		
HQ File :01/87/050/00047/AM15/	RLA File :03/94/040/01057/AM14/	Lic.No/Date:0310773150 05.03.2014	Defer Date:																		
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2008/PC-II dated 12.05.2014, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">XLPE Sioplas Compound</td><td rowspan="4">1 kg</td><td>1. LLDPE Granules</td><td>0.9994 kg</td></tr><tr><td>2. Tri-Methoxy Vinyl Silane</td><td>0.0140 kg</td></tr><tr><td>3. Dicumyl Peroxide (DCP)</td><td>0.0008 kg</td></tr><tr><td>4. Antioxidant</td><td>0.0008 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg	2. Tri-Methoxy Vinyl Silane	0.0140 kg	3. Dicumyl Peroxide (DCP)	0.0008 kg	4. Antioxidant	0.0008 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg																		
		2. Tri-Methoxy Vinyl Silane	0.0140 kg																		
		3. Dicumyl Peroxide (DCP)	0.0008 kg																		
		4. Antioxidant	0.0008 kg																		
RLA may take consequential action as per Policy / Procedures.																					

107	Case No.: 36/7/87-ALC1/2014	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00055/AM15/	RLA File :03/94/040/01091/AM14/	Lic.No/Date:0310773099 05.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

108	Case No.: 21/2/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00553/AM14/	RLA File :34/24/040/00293/AM14/	Lic.No/Date:3410039440 06.03.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

	Case No.: 22/2/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
	HQ File :01/87/050/00554/AM14/	RLA File :34/24/040/00295/AM14/	Lic.No/Date:3410039441 06.03.2014	Defer Date:
	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2014 dated 23.04.2014 in Case No. 16/50/87-ALC1/2013, following adhoc norms are approved :			

109	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Alkyd Resin VLK – 3154 (60%)	1 kg	1. Soya Fatty Acid / Distilled Fatty Acid / Oleic Acid	0.237 kg
			2. Pentaerythritol / Glycerine	0.194 kg
			3. Phthalic Anhydride	0.237 kg
			4. Mix – Xylene	0.098 kg
			5. Solvents i.e. White Spirit / OCS Cut / MTO Industrial Solvent / Slop Oil	0.310 kg
	RLA may take consequential action as per Policy / Procedures.			

110

Case No.:23/2/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																
HQ File :01/87/050/00555/AM14/	RLA File :34/24/040/00296/AM14/	Lic.No/Date:3410039442 06.03.2014	Defer Date:																
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2014 dated 23.04.2014 in Case No. 17/50/87-ALC1/2013, following adhoc norms are approved :																			
<table><tr><th colspan="3">EXPORT ITEM</th><th>QTY</th><th colspan="2">IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Alkyd Resin-VLK (70%)</td><td rowspan="2">3070</td><td rowspan="2">1 kg</td><td colspan="2">1. Soya Fatty Acid / Distilled Fatty Acid / Oleic Acid</td><td>0.310 kg</td></tr><tr><td colspan="2">2. Pentaerythritol / Glycerine</td><td>0.190 kg</td></tr></table>				EXPORT ITEM			QTY	IMPORT ITEM		QTY	Alkyd Resin-VLK (70%)	3070	1 kg	1. Soya Fatty Acid / Distilled Fatty Acid / Oleic Acid		0.310 kg	2. Pentaerythritol / Glycerine		0.190 kg
EXPORT ITEM			QTY	IMPORT ITEM		QTY													
Alkyd Resin-VLK (70%)	3070	1 kg	1. Soya Fatty Acid / Distilled Fatty Acid / Oleic Acid		0.310 kg														
			2. Pentaerythritol / Glycerine		0.190 kg														

		3. Phthalic Anhydride	0.276 kg
		4. Mix – Xylene	0.0590 kg
		5. Solvents i.e. White Spirit / OCS Cut / MTO Industrial Solvent / Slop Oil	0.253 kg
		RLA may take consequential action as per Policy / Procedures.	

111	Case No.:3/2/87-ALC1/2014	Party Name:INNOVATIVE POLYPACK	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00003/AM15/	RLA File :07/24/040/00450/AM14/	Lic.No/Date:0710102650 06.03.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

112	Case No.:32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

	Case No.:4/2/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
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113	HQ File :01/87/050/00004/AM15/	RLA File :07/24/040/00457/AM14/	Lic.No/Date:0710102796 11.03.2014	Defer Date:04.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.				

114	Case No.:5/2/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00005/AM15/	RLA File :07/24/040/00459/AM14/	Lic.No/Date:0710102797 11.03.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

115	Case No.:11/7/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00030/AM15/	RLA File :07/24/040/00460/AM14/	Lic.No/Date:0710102795 11.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

116	Case No.:39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

117	Case No.:13/1/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00532/AM14/	RLA File :05/24/040/00442/AM14/	Lic.No/Date:0510381646 12.03.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

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Case No.:29/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																
HQ File :01/87/050/00048/AM15/	RLA File :03/94/040/01058/AM14/	Lic.No/Date:0310774213 12.03.2014	Defer Date:																
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 48/87-ALC1/2013 dated 26.02.2014 in Case No. 8/37/87-ALC1/2013, following adhoc norms are approved :																			
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td rowspan="3">Polyethylene Compound Grade BS 0366</td><td rowspan="3">1 Kg</td><td>1. HDPE Granules</td><td>0.850 kg</td></tr><tr><td>2. Ethyl Vinyl Acetate</td><td>0.150 kg</td></tr><tr><td>3. Carbon Black</td><td>0.025 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyethylene Compound Grade BS 0366	1 Kg	1. HDPE Granules	0.850 kg	2. Ethyl Vinyl Acetate	0.150 kg	3. Carbon Black	0.025 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyethylene Compound Grade BS 0366	1 Kg	1. HDPE Granules	0.850 kg																
		2. Ethyl Vinyl Acetate	0.150 kg																
		3. Carbon Black	0.025 kg																
RLA may take consequential action as per Policy / Procedures.																			

119	Case No.:30/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00049/AM15/	RLA File :03/94/040/01070/AM14/	Lic.No/Date:0310774217 12.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

120	Case No.:31/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00050/AM15/	RLA File :03/94/040/01073/AM14/	Lic.No/Date:0310774215 12.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

121	Case No.:6/2/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved							
	HQ File :01/87/050/00006/AM15/	RLA File :07/24/040/00462/AM14/	Lic.No/Date:0710102862 13.03.2014	Defer Date:							
	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2013 dated 04.04.2014 in Case No. 11/49/87-ALC1/2013, following adhoc norms are approved :										
	<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>UPVC COLUMN/Drop/Riser Pipes for Submersible</td><td>1 kg</td><td>PVC Resin</td><td>0.943 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	UPVC COLUMN/Drop/Riser Pipes for Submersible	1 kg	PVC Resin
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
UPVC COLUMN/Drop/Riser Pipes for Submersible	1 kg	PVC Resin	0.943 kg								

Bore-Well Pumps	(OD 33MM to 140MM)		
RLA may take consequential action as per Policy / Procedures.			

122	Case No.:7/2/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved								
	HQ File :01/87/050/00007/AM15/	RLA File :07/24/040/00464/AM14/	Lic.No/Date:0710102865 13.03.2014	Defer Date:								
	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2013 dated 04.04.2014 in Case No. 11/49/87-ALC1/2013, following adhoc norms are approved :											
	<table border="1"><thead><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr></thead><tbody><tr><td>UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)</td><td>1 kg</td><td>PVC Resin</td><td>0.943 kg</td></tr></tbody></table>		EXPORT ITEM	QTY	IMPORT ITEM	QTY	UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY									
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg									
	RLA may take consequential action as per Policy / Procedures.											

123	Case No.: 4/7/87-ALC1/2014	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00023/AM15/	RLA File :03/95/040/01007/AM14/	Lic.No/Date:0310774318 13.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

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Case No.:12/7/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved												
HQ File :01/87/050/00031/AM15/	RLA File :07/24/040/00461/AM14/	Lic.No/Date:0710102863 13.03.2014	Defer Date:												
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2013 dated 04.04.2014 in Case No. 11/49/87-ALC1/2013, following adhoc norms are approved :															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)</td><td>1 kg</td><td>PVC Resin</td><td>0.943 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg												
RLA may take consequential action as per Policy / Procedures.															

125	Case No.:15/2/87-ALC1/2014	Party Name:GUJARAT CRAFT INDUSTRIES LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00547/AM14/	RLA File :08/24/040/00558/AM14/	Lic.No/Date:0810129718 14.03.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

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Case No.:13/7/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved												
HQ File :01/87/050/00032/AM15/	RLA File :07/24/040/00463/AM14/	Lic.No/Date:0710102922 14.03.2014	Defer Date:												
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 52/87-ALC1/2013 dated 04.04.2014 in Case No. 11/49/87-ALC1/2013, following adhoc norms are approved :															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)</td><td>1 kg</td><td>PVC Resin</td><td>0.943 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg												
RLA may take consequential action as per Policy / Procedures.															

127	Case No.:14/7/87-ALC1/2014	Party Name:ARMOR PLAST LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00033/AM15/	RLA File :07/24/040/00478/AM14/	Lic.No/Date:0710102905 14.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

128	Case No.:14/2/87-ALC1/2014	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00546/AM14/	RLA File :05/24/040/00392/AM14/	Lic.No/Date:0510382045 18.03.2014	Defer Date:04.06.2014
	Decision: A copy of application has been forwarded to DIPP on 11.04.2014. Comments awaited from DIPP.			

129	Case No.:37/7/87-ALC1/2014	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00056/AM15/	RLA File :03/94/040/01093/AM14/	Lic.No/Date:0310775041 19.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

	Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:7/87-ALC1/2014	Status: Deferred
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130			13.05.2014	
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:04.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.				

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Case No.:33/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																		
HQ File :01/87/050/00052/AM15/	RLA File :03/94/040/01083/AM14/	Lic.No/Date:0310775198 20.03.2014	Defer Date:																		
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2008/PC-II dated 12.05.2014, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">XLPE Sioplas Compound</td><td rowspan="4">1 kg</td><td>1. LLDPE Granules</td><td>0.9994 kg</td></tr><tr><td>2. Tri-Methoxy Vinyl Silane</td><td>0.0140 kg</td></tr><tr><td>3. Dicumyl Peroxide (DCP)</td><td>0.0008 kg</td></tr><tr><td>4. Antioxidant</td><td>0.0008 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg	2. Tri-Methoxy Vinyl Silane	0.0140 kg	3. Dicumyl Peroxide (DCP)	0.0008 kg	4. Antioxidant	0.0008 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg																		
		2. Tri-Methoxy Vinyl Silane	0.0140 kg																		
		3. Dicumyl Peroxide (DCP)	0.0008 kg																		
		4. Antioxidant	0.0008 kg																		
RLA may take consequential action as per Policy / Procedures.																					

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Case No.:34/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved																		
HQ File :01/87/050/00053/AM15/	RLA File :03/94/040/01087/AM14/	Lic.No/Date:0310775202 20.03.2014	Defer Date:																		
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2008/PC-II dated 12.05.2014, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">XLPE Sioplas Compound</td><td rowspan="4">1 kg</td><td>1. LLDPE Granules</td><td>0.9994 kg</td></tr><tr><td>2. Tri-Methoxy Vinyl Silane</td><td>0.0140 kg</td></tr><tr><td>3. Dicumyl Peroxide (DCP)</td><td>0.0008 kg</td></tr><tr><td>4. Antioxidant</td><td>0.0008 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg	2. Tri-Methoxy Vinyl Silane	0.0140 kg	3. Dicumyl Peroxide (DCP)	0.0008 kg	4. Antioxidant	0.0008 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg																		
		2. Tri-Methoxy Vinyl Silane	0.0140 kg																		
		3. Dicumyl Peroxide (DCP)	0.0008 kg																		
		4. Antioxidant	0.0008 kg																		
RLA may take consequential action as per Policy / Procedures.																					

Case No.:35/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved
HQ File :01/87/050/00054/AM15/	RLA File :03/94/040/01088/AM14/	Lic.No/Date:0310775206 20.03.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/84/2008/PC-II dated 12.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. LLDPE Granules	0.9994 kg
		2. Tri-Methoxy Vinyl Silane	0.0140 kg
		3. Dicumyl Peroxide (DCP)	0.0008 kg
		4. Antioxidant	0.0008 kg
RLA may take consequential action as per Policy / Procedures.			

134	Case No.:38/7/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00057/AM15/	RLA File :03/95/040/00956/AM14/	Lic.No/Date:0310775330 21.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.			

135	Case No.:7/7/87-ALC1/2014	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00026/AM15/	RLA File :05/23/040/00525/AM14/	Lic.No/Date:0510382525 24.03.2014	Defer Date: 04.06.2014

Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.

136	Case No.:47/7/87-ALC1/2014	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00066/AM15/	RLA File :34/24/040/00314/AM14/	Lic.No/Date:3410039620 24.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.			

137	Case No.:56/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00075/AM15/	RLA File :03/94/040/00965/AM14/	Lic.No/Date:0310775536 24.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

138	Case No.:6/7/87-ALC1/2014	Party Name:MIL INDUSTRIES LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00025/AM15/	RLA File :04/24/040/00292/AM14/	Lic.No/Date:0410156539 25.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

139	Case No.:48/7/87-ALC1/2014	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00067/AM15/	RLA File :02/24/040/00175/AM14/	Lic.No/Date:0210201574	Defer Date:

		25.03.2014	04.06.2014
Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.			

140	Case No.:49/7/87-ALC1/2014	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00068/AM15/	RLA File :02/24/040/00191/AM14/	Lic.No/Date:0210201572 25.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.			

141	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

142	Case No.:42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.			

143	Case No.:5/7/87-ALC1/2014	Party Name:PUNEET RESINS LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00024/AM15/	RLA File :03/95/040/01048/AM14/	Lic.No/Date:0310776314 28.03.2014	Defer Date: 04.06.2014

Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.

144	Case No.:8/7/87-ALC1/2014	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

145	Case No.:44/7/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00063/AM15/	RLA File :31/83/040/00242/AM14/	Lic.No/Date:3110063316 28.03.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

146	Case No.:15/7/87-ALC1/2014	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00034/AM15/	RLA File :08/24/040/00562/AM14/	Lic.No/Date:0810130206 01.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

147	Case No.:3/7/87-ALC1/2014	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00022/AM15/	RLA File :03/95/040/01004/AM14/	Lic.No/Date:0310776900 03.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

148	Case No.:41/7/87-ALC1/2014	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00060/AM15/	RLA File :03/95/040/01003/AM14/	Lic.No/Date:0310776899 03.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

149	Case No.:10/7/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00029/AM15/	RLA File :26/24/040/00014/AM14/	Lic.No/Date:2610012531 04.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

150	Case No.:46/7/87-ALC1/2014	Party Name:G - PLAST PVT.LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00065/AM15/	RLA File :32/24/040/00028/AM14/	Lic.No/Date:3210074812 04.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

151	Case No.:43/7/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00062/AM15/	RLA File :31/83/040/00220/AM14/	Lic.No/Date:3110063413 08.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

152	Case No.:45/7/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00064/AM15/	RLA File :31/83/040/00003/AM15/	Lic.No/Date:3110063477 11.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

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Case No.:17/7/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Approved										
HQ File :01/87/050/00036/AM15/	RLA File :08/24/040/00019/AM15/	Lic.No/Date:0810130676 17.04.2014	Defer Date:										
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 30/87-ALC1/2011 dated 25.10.2011 in Case No. 9/30/87-ALC1/2011, following adhoc norms are approved :													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Alkyd Resin C-1032 (Resin Content 60 +/- 2%)</td><td rowspan="2">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.194 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.290 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin C-1032 (Resin Content 60 +/- 2%)	1 kg	1. Distilled Fatty Acid	0.194 kg	2. Phthalic Anhydride	0.290 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Alkyd Resin C-1032 (Resin Content 60 +/- 2%)	1 kg	1. Distilled Fatty Acid	0.194 kg										
		2. Phthalic Anhydride	0.290 kg										

			3. Glycerine	0.179 kg
			4. Toluene	0.420 kg

154	Case No.:16/7/87-ALC1/2014	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00035/AM15/	RLA File :08/24/040/00578/AM14/	Lic.No/Date:0810130719 21.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

155	Case No.:50/7/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00069/AM15/	RLA File :02/24/040/00211/AM14/	Lic.No/Date:0210202515 21.04.2014	Defer Date: 04.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

156	Case No.:1/7/87-ALC1/2014	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Deferred
	HQ File :01/87/050/00020/AM15/	RLA File :07/24/040/00415/AM14/	Lic.No/Date:0710103920 05.05.2014	Defer Date: 11.06.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

157	Case No.:2/7/87-ALC1/2014	Party Name:AHIMSA INDUSTRIES PVT. LTD.	Meet No/Date:7/87-ALC1/2014 13.05.2014	Status: Withdrawn
	HQ File :01/87/050/00021/AM15/	RLA File :08/24/040/00030/AM15/	Lic.No/Date:0810131082 05.05.2014	Defer Date:
	Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 52/AM13 held on 25.03.2013 (Case No. 25/44/87-ALC1/2012). Hence, the Committee decided to withdraw the case.			

Meeting ended with thanks to Chair and all participants.
